Litigation (LC) Section

- (i) The Litigation work in District Courts/Consumer Forums/Tribunals in Delhi / New Delhi on behalf of all Ministries / Departments of Government of India except Railways and Income-tax Department is handled by Litigation (Lower Court) Section. The Litigation work, in the above said Courts / Tribunals are looked after by an Assistant Legal Adviser & In-charge assisted by a Superintendent. (Legal) / Assistant (Legal).
- (ii) There is a panel of Additional Standing Government Counsels from whom the counsels are nominated for contesting the cases. On receipt of request from the Ministry / Department, action is taken to engage a suitable counsel to appear on their behalf in the Courts. Close liaison is maintained with various Departments / Counsels at all times to safeguard the interest of the Government (Union of India) in the District Courts / Consumer Forums / Tribunals.
- (iii) Fee bill received from the counsel are scrutinized having regard to the terms and conditions of their appointment before certifying and making payments at the prescribed rates.
- (iv) The Assistant Legal Adviser, who is also the Branch Officer of this Section has been designated as Central Public Information Officer under the Right to Information Act, 2005. The Superintendent (Legal) who supervises the Litigation (LC) Section also designated as Central Assistant Public Information Officer.